

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.15620 of 2026

Arising Out of PS. Case No.-523 Year-2025 Thana- RAMGARHWA District- East
Champaran

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Shashi Kumar Ram Son of Chini Ram Resident of Village - Ahirwa Tola,
P.S.- Raxaul, District - East Champaran.

... .. Petitioner

Versus

The State of Bihar

... .. Opposite Party

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Appearance :

For the Petitioner : Mr. Prateek Tandon, Advocate
For the State : Mr. Shyam Kumar Singh, APP

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CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

2 16-03-2026 Heard learned counsel for the petitioner and learned
APP for the State.

2. The petitioner seeks bail in connection with
Ramgarhwa P.S. Case No.523 of 2025 registered for the offence
under sections 111, 303(2), 287, 317(2), 317(4), 317(5), 318(4)
of the B.N.S., 2023, under section 3/4 of the Explosive
substance Act and under section 7 of the E.C. Act.

3. The petitioner and others were found
manufacturing adulterated petrol. He is in custody since
29.12.2025.

4. During investigation, it has come that the
petitioner is the financier behind the illicit business of
manufacturing adulterated petrol.

5. Considering the aforesaid facts, I am not



inclined to grant bail to the petitioner. Accordingly, this bail application is rejected for the present. If the trial is delayed by the prosecution, the petitioner may renew his prayer for bail.

(Sandeep Kumar, J)

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